



HIGH COURT OF MANIPUR

HCM/E-43/2016-Estt/Pt-I/Vol-IX

Dated: 05/10/2018.

Online Bids (Technical & Financial) in 2 (two) covers are invited for supply, install, configure and Commissioning of approximately 18 nos. of Servers (Rack and Pedestal) in various Court complexes of Manipur under the eCourts Project as per technical specifications mentioned at Annexure 2

**Office of the Registrar General,
High Court of Manipur,
Mantripukhri, Imphal – 795002.**

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Phone: 8787789889**

1. INTRODUCTION

The High Court of Manipur intends to procure 18 nos. of **Servers (Rack and Pedestal)** for supply and installation at various Court Complexes in the State of Manipur, in implementation of Phase-II of eCourts project under the e-Committee, Hon'ble Supreme Court of India.

2. QUANTITY

- I. Rack Server – **8 Nos.**
- II. 1P and 2P Pedestal Server – **10 Nos**

Remark: Bidders are requested to quote the price of 1P Pedestal Server and 2P Pedestal Server. E-tender Committee on due consideration of the rates so quoted will either procure 1P or 2P Pedestal Server.

The total requirement of quantity mentioned above is to be Supplied, Installed, Configured and Commissioned in various court complexes in the State of Manipur as per **Annexure-1**.

- 3. SPECIFICATION OF** I) Rack Server– **Annexure-2a**, II) Pedestal Server - **Annexure-2b and Annexure-2c** are approved by the e-Committee, Hon'ble Supreme Court of India. In case of any clarifications/queries, interpretation of Technical Specifications by e-Committee, Hon'ble Supreme Court of India is final.

4. SCOPE OF WORK

4a) Supply, Install, Configure and Commissioning of:

I) Rack Server – **Annexure-2a**

II) Pedestal Server– **Annexure-2b and 2c**

with onsite comprehensive warranty for 5 (five) Years.

4b) Installation & Working satisfactory reports to be collected from the Court Locations: The Successful Bidder, shall supply the Hardware as per the specifications referred in **clause 3**.

All items shall first be delivered at the High Court of Manipur at Mantripukhri as transit point. The hardware shall then be checked and tested in the High Court Premise in presence of High Court technicians. If no defects are found, the vendor shall deliver the said hardware to the respective Locations as given at Annexure -1 for installation.

After Supply, Install, Configure and Commissioning of all the above items and hardware at respective Court Locations, the successful bidder shall collect the following reports –

(i) Proof of Delivery, **(ii)** Installation Certificate, **(iii)** Work Satisfactory Certificate - within 7 (Seven) working days from the date of installation duly signed, with seal/court seal by the senior most Judicial Officer or the Nodal Officer of the court location and Technical Person, if any, of respective court complexes with a proper documentation. This is required for further process of auditing, payment, lodging the complaints etc.

4c) Payment Processing: Only on production of such certificates as mentioned above with a proper documentation of the successful bidder, the payment shall be processed by the High Court of Manipur.

4d) Information Sharing: Court Location wise supplied items description, make model, items serial numbers, Date of Installation, Date of warranty Start and Date of Warranty end & Escalation Matrix are to be furnished to the High Court of Manipur in excel sheet.

5. QUALIFICATIONS CRITERIA

The bidder shall possess the following qualifications as minimum conditions:

- a) Technical Specifications - Compliance sheet is to be Filled/Enclosed by bidders in column 4 of **Annexures 2a, Annexures 2b and Annexures 2c.**
- b) The bidder should have a turnover of at least Rs. 50 lakh per year from dealing with IT products in the last three years i.e. for the year 2015- 2016, 2016-2017 & 2017-2018.
Bidders who have hands on experience in installation of server may be preferred. **Turnover Information** and documentary evidence to support this response shall be attached as per **Annexure-3.**
- c) The successful bidder should be a manufacturer or an authorized dealer and shall submit **Manufacturer Authorized Form (MAF)** as per **Annexure-4.**

- d) Experience in relevant area is to be summarized and enclosed as per – **Annexure-5.**
- e) Financial bid is to be indicated in the format at **Annexure-6** inclusive of all Taxes, Levies, freight, forwarding, other expenses, etc. Conditional price bid would not be acceptable to tendering authority.
- f) **Note:**
- (1). Uploading of **Annexure-1 and Annexure-7** is NOT required.
- (2). Uploading of **Annexure-2a, Annexure-2b, Annexure-2c, Annexure-3, Annexure-4, Annexure-5 and Annexure-6** are mandatory.
- g) Bidders should be GST complaint and should submit the proof of GST registration. A copy GST/VAT/ST/CST No. allocated by the Sales Tax Authorities, as well as PAN number of the firm allotted by the Income Tax authorities should be submitted.

6. PERIOD OF WARRANTY

- a) The warranty shall be for a period 5 (Five) Years for servers with comprehensive onsite support for all the Hardware parts.
- b) If additional period of warranty is provided by the vendor at the same cost, that will be an added advantage.
- c) The warranty period shall be taken into account from the date of completion of supply of products, its successful installation/commissioning and acceptance by High Court of Manipur.

7. EARNEST MONEY DEPOSIT (EMD): Each bidder shall pay
Rs.1, 71,000/- (Rupees one lakh seventy one thousand) as the Earnest

Money Deposit in the form of demand draft. The demand draft should be drawn on a nationalized/scheduled bank valid for minimum 90 days and in favour of “CPC, Central Project Coordinator”, High Court of Manipur payable at Imphal. The tender without the EMD would be rejected outright.

8. PERIOD OF RATE CONTRACT

This rate contract shall be valid for a period of **24 (Twenty Four)** months from the date of entering into the agreement. High Court of Manipur reserves the right to place orders for additional quantities as and when required during this period.

9. RESPONSIBILITY OF THE SUCCESSFUL BIDDER

The responsibilities of the Successful bidder are as follows:

a) Supply, Install, Configure and Commissioning of

I) Rack Server as per **Annexure-2a**.

II) 1P Pedestal Server as per **Annexure-2b**.

III) 2P Pedestal Server as per **Annexure-2c**.

b) Comprehensive onsite maintenance for 5 (Five) Years for servers that are going to be supplied by the vendor as in **clause 6** for period of warranty.

c) An agreement has to be executed in this behalf in the form approved by the High Court of Manipur. – Draft **Service Level Agreement (SLA)** is at

Annexure-7. (Subject to final approval by the High Court of Manipur).

d) The vendor should install all the items at specified site without any additional charges.

10. OTHER TERMS OF CONTRACT

10.1) Quote: The bidders shall quote in Indian Rupees and the quoted price shall be inclusive of all taxes, duties, statutory levies, supplying, installing, commissioning, freight & forwarding. Any changes in the quoted price are not allowed after the submission of the bid.

10.2) Licenses: All licenses should be in the name of the “Registrar General, High Court of Manipur, Imphal”.

10.3) Performance Bank Guarantee(PBG): The successful bidder is required to furnish an unconditional and irrevocable Bank Guarantee for an amount equivalent to 10% of total price as quoted in the financial bid within 15 days of issue of purchase order valid for the period of contract + 1 month. Else, EMD amount would be forfeited.

10.4) Unresponsive Bids: Bids with incomplete documentation may be treated as non-responsive and summarily be rejected. Bidders are hereby directed to ensure that all documentation/supporting documentation including documentary evidences in support of qualification criteria, testimonials etc., are complete and submitted as part of the Bid.

10.5) Award of Contract: The Contract will be awarded to the successful Bidder whose Bid has been determined to be substantially

responsive and has been determined as the Best Value Bid. The decision of High Court of Manipur is final in this regard.

10.6) Reports: Reports to be collected from the Court Locations by the successful bidder – After Supply, Installation, Configure and Commissioning of all the above mentioned bid items as per **Clause 2** at respective Court Locations, the successful bidder shall collect the reports as contemplated in **Clause 4(b)**.

10.7) Payment to Successful Bidder: The payment terms shall be as follows: -

- (i) Payment shall be processed in full on receipt of the installation report and working satisfactory report as referred in **clause 4(b)** and **clause 10.6** of the tender notification document.
- (ii) High Court of Manipur is entitled to make recoveries of penalties, excess payment and applicable taxes from bidder's bill if lawfully needed.

10.8) Penalty for delivery, installation and maintenance: If successful bidder fails to supply, install and maintenance all the bid items as per **Clause 2**, a penalty will be levied as per **Annexure- M**.

10.9) Termination of contract: High Court of Manipur reserves the right to cancel the contract placed on the bidder if:

- a) The bidder commits breach of any of the terms and conditions.
- b) The bidder goes in to liquidation voluntarily or otherwise.
- c) The service is found unsatisfactory during the warranty period.

10.10) The Earnest Money Deposit (EMD): may be forfeited:

a) If the bidder withdraws its bid during the period of bid validity.

OR

b) In case of successful bidder, if the bidder fails to sign the contract and furnish the Performance Bank Guarantee (PBG) as per **clause 10.3** from the date of the order.

10.11) Unsuccessful bidder's Earnest Money Deposit (EMD): will be discharged as early as possible.

10.12) Successful bidder's Earnest Money Deposit (EMD): will be discharged upon the bidder furnishing the Performance Bank Guarantee (PBG) as per **clause 10.3** along with all other compliances of Supply, Installation, Configure and commissioning etc.,

10.13) Site not ready: In case it is found that, the site is not ready for delivery and installation, Office of the District Judge of concerned District/Presiding Officer of Tribunal or Special Court concerned will make arrangements to take material into stock, test the items and certify for further needful steps.

10.14) Variation in Quantity: The quantity of items to be procured is

indicative & the same may.

- 10.15) Service Centre of the Bidder:** Bidder should have at-least one authorized Service Centre in the State of Manipur and the same shall be furnished to this office at any time on demand. In case the Bidder does not have one, the bidder will have to open/arrange a Service Center within one month of the issue of the Purchase Order.
- 10.16) The bidder should not be blacklisted:** by Central Government /Government of Manipur/any Other State Government/UT or its agencies for any reasons including for corrupt or fraudulent practices or for indulging in unfair trade practices or for backing out from execution of contract after award of work.
- 10.17) Pending Judicial Case:** Neither the bidder nor the OEM should have any pending case with Central/State/UT pertaining to fraud/any corrupt practices in India.
- 10.18) Technical Manuals:** All equipment will have to be supplied with all the detailed operational & maintenance manuals at free of cost.
- 10.19) Currency Rate Variation:** High Court of Manipur is not responsible for variation in foreign currency exchange rates.
- 10.20) Validity of the Bid:** The bid validity is 180 days from the date of opening the Technical Bid.
- 10.21) Legal Jurisdiction:** All legal disputes are subject to the jurisdiction of High Court of Manipur only.

11. SUBMISSION, RECEIPT, AND OPENING OF BIDS TIME LINES:

- a) Submission:** The original proposal shall be prepared and uploaded in the e-procurement portal of Government of Manipur namely *manipurenders.gov.in*. The completed price bid must be uploaded on or

before the due date.

b) Last Date for Bid Submission:

The last date for bid submission through e-procurement portal and the date of opening of tenders will be as mentioned below:

a) LAST DATE FOR SUBMISSION OF BIDS: 13-11-2018 @ 11:00 am

b) DATE FOR OPENING OF BIDS: 13.11.2018 @ 12:00 noon

c) Date of opening of Financial Bids of Technically Qualified Bidders: Within 3(three) days from the date of declaring technically qualified bids.

- 12. BID FORMAT:** The tender is a two bid cover system. Technical Bid and Financial bid are to be submitted separately in e-Procurement portal only. The formats for bid evaluations are enclosed at **Annexures 2a, 2b, 2c, 3, 4, 5 & 6.**

After technically qualified bids, financial bids will be opened.

Financial bids shall quote all-inclusive price (i.e. price inclusive of all taxes and all other levies, Supply, Install, Configure and Commissioning, freight & forwarding expenses etc., for supply, delivery and installation of all the bid items in the respective Locations. This price quoted shall clearly be mentioned about the basic price, all taxes, freight-forwarding, supply, install, configure and commissioning, installation and others if any.

- (a) Technical bids shall include format Annexures 2a, 2b, 2c, 3, 4 and 5.**

(b) Financial bid shall be submitted in the format as mentioned in Annexure-6.

- 13. PRICE BID EVALUATION:** The Technical bid will be opened as scheduled **clause 11(b)** in e-Procurement portal. Further financial bids of technically qualified bidders will be opened in e-portal as per the schedule in **clause 11(b)-(c)**. The Contract will be awarded to the successful Bidder, whose Bid has been determined to be substantially responsive by the High Court of Manipur and has been determined as the Best Value Bid.
14. HIGH COURT OF MANIPUR will not be liable or responsible for any delays due to postal/online failure or other reasons.
15. HIGH COURT OF MANIPUR reserves the right to cancel the tender, without assigning any reasons and also the right to change the quantity as per its requirements.

(Yumkham Rother)
Central Project Coordinator,
High Court of Manipur

Annexure – 1

HARDWARE TO BE ALLOTTED TO THE COURT COMPLEXES IN THE STATE OF MANIPUR

Sl. No.	District	Court Complex	Rack Server	2P Pedestal Server	1P Pedestal Server
1	Bishnupur	Bishnupur Courts Complex	1		
2	Chandel	CJM Court Chandel		1	
3	Tengnoupal	Court of JMFC Moreh		1	
4	Churachandpur	Churachandpur Courts Complex	1		
5	Jiribam	Court of JMFC Jiribam		1	
6	Imphal West	Cheirap Courts Complex	1		
7	Imphal West	Lamphel Courts Complex		1	
8	Imphal West	MACT Lamphel		2	
9	Senapati	CJM Senapati Court Complex		1	
10	Senapati	DJ Senapati Court Complex	1		
11	Kangpokpi	JMFC Kangpokpi Court Complex		1	
12	Thoubal	Thoubal Courts Complex	1		
13	Thoubal	Family Court Complex, Thoubal		1	
14	Ukhrul	CJM Courts Complex Ukhrul		1	
15	Ukhrul	DJ Ukhrul Courts Complex	1		
16	Imphal West	High Court Complex	2		

STATEMENT SHOWING THE SPECIFICATIONS

Annexure-2a

Annexure 2a = TECHNICAL SPECIFICATION FOR RACK SERVER

SL No	Parameter	Detailed Specification	Bidder Compliance Remark
1	Form Factor	Rack mount (Maximum 2U), with rack mounting kit	
2	Processor	x86 Architecture	
3	Max Number of sockets available on chipset	2	
4	Max Number of sockets populated with processor	2	
5	No of Processor	2	
6	Processor Configuration	64 - bit x86 processor fully binary compatible to 32-bit application	
7	Number of core per Processor	12 or more with each core supporting Multi Thread	
8	Chipset Compatible with CPU	Yes	
9	Motherboard (OEM Compatible with CPU)	OEM	
10	PCI Slots (Express Gen 3.0 min)	One Free	
11	Max Nos of PCI Lanes	-	
12	Memory (DDR4 RAM min) GB	128 GB DDR4-2400 Mhz or better	
13	DDR4 RAM Upgradable upto (minimum) (GB)	0.5 GB	
14	DIMM Slots (Minimum) (No)	-	
15	Hard Disk drive Capacity (GB)	3 X 1200GB SAS- HS	
16	Hard Disk drive RPM with SAS (Hot plug or better RPM)	10000 or better	
17	RAID Controller Caches (MB)	1000	

18	RAID Controller	RAID 0,1 & 5	
19	RAID Controller Ports	8	
20	Video Controller (support VGA or above resolution)	Yes with minimum 4GB GDDR5 Dedicated buffer memory having memory bandwidth of at least 80GBps.	
21	Keyboard	-	
22	Mouse	-	
23	Monitor	-	
24	Bays (min 2 internal or more hot plug)	5	
25	USB Ports (version 2.0 / 3.0)	4	
26	Certifications, Compliance & support by Windows, Red Hat or Novell	Latest version of Windows, Linux & Ubuntu OS (32Bit & 64Bit both) and all Industry Standard Virtualization Software. Root of Trust security enabled.	
27	DVD ROM (or better)	Yes (Internal/External)	
28	Networking: dual LAN (10/100/1000) network card with asset feature tracking & security management, remote wake up	Yes	
29	FC HBA Dual port card	-	
30	FC HBA Dual port card Speed	-	
31	Power Management	Remote Management of Server over LAN & WAN with SSL encryption. Server health logging. Should have virtual Media support with all required licenses. Remote power On/ Shutdown of server.	
32	Redundant Power Supply	Yes	
33	Redundant Fan	-	
34	Server Scalability to be achieved within the box & without adding nodes	Yes	
35	Availability of Type test reports consisting of verification of all the features & functional parameters & environmental tests sequences as under:	-	

	<p>a. Dry heat test (For 16 hrs at a temp. of 45 degree C in accordance with IS: 9000/part-3/section- 5/1977).</p> <p>b. Cold test(For 4 hrs at a temp. of 0 degree C in accordance with IS: 9000/part-2/section- 4/1977).</p> <p>c. Damp Heat Cyclic Test (For 2 cycles of 24 hrs at a temp. 40 degree C & 95% RH in accordance with IS: 9000/part-5/section-1/1981)</p> <p>Note:- The server shall be checked for all the parameters before conditioning. After completion of the above environmental tests sequence, with a recovery period of 1 to 2 hrs, the server shall be functional.</p>		
36	Availability of the type test report from Central Govt./ NABL/ ILAC accredited lab. covering verification of all features & functional parameters & environmental tests sequence	-	
37	Test Report No. & date	-	
38	Name & address of Lab	-	
39	BIS Registration no. under CRS of Deity	Yes	
40	Declare max power consumption of the system	Yes	
41	Availability of documentary evidence in support of model quoted in commercial production & due evaluation completed	Yes	
42	Details of benchmark indices with software & diagnostic software used to test server.	Processor SPEC CPU2006 Benchmarked with maximum 192 GB RAM to achieve SPEC rating of at least 950 or more (60% of SPECint_rate_base2006 plus 40% of SPECfp_rate_base2006 scores). Benchmark rating of quoted processor should be published on	

		SPEC.ORG on date of bidding.	
43	Server main supply	200V to 230V	
44	CE or UL certified or Ertl/Etdc certified for safety (IEC- 60950-1)	Yes	
45	RoHs Compliance	Yes	
46	Warranty (years)	5 Years OEM on-site compressive with 48 hours resolution time.	
47	Listed in Latest Gartner Magic Quadrant	The OEM of quoted server should be in the leader quadrant of latest Gartner Magic quadrant of modular server.	

Note: All of the above specifications should be read as equivalent or better.

Annexure-2b

Annexure 2b =TECHNICAL SPECIFICATION FOR 1P PEDESTAL SERVER

Sl.No	Parameter	Detailed Specification	Bidder Compliance Remark
1	Form Factor	Tower	
2	Processor	x86 Architecture	
3	Max Number of sockets available on chipset	1	
4	Max Number of sockets populated with processor	1	
5	No of Processor	1	
6	Processor Configuration	64 - bit x86 processor fully binary compatible to 32-bit application	
7	Number of core per Processor	8 or more with each core supporting Multi Thread	
8	Chipset Compatible with CPU	Yes	
9	Motherboard (OEM Compatible with CPU)	OEM	

10	PCI Slots (Express Gen 3.0 min)	One Free	
11	Max Nos of PCI Lanes	-	
12	Memory (DDR4 RAM min) GB	32 GB DDR4-2400 Mhz or better	
13	DIMM Slots (Minimum) (No)	-	
14	Hard Disk drive Capacity (GB)	2 X 1000GB SATA-HDD	
15	Hard Disk drive RPM with SATA (Hot plug or better) (RPM)	7200 or better	
16	RAID Controller Caches (MB)	1000	
17	RAID Controller	RAID 0,1 & 5	
18	RAID Controller Ports	8	
19	Video Controller (support VGA or above resolution)	Yes with minimum 4GB GDDR5 Dedicated buffer memory having memory bandwidth of at least 80GBps	
20	Keyboard	OEM Keyboard	
21	Mouse	OEM Mouse	
22	Monitor	TCO-07 certified 19" or higher LED TFT Monitor supporting HD or better resolution and 6ms or better response time.	
23	Bays (min 2 internal or more hot plug)	5	
24	USB Ports (version 2.0 / 3.0)	4	
25	Certifications, Compliance & support by Windows, Red Hat or Novell	Latest version of Windows, Linux & Ubuntu OS (32Bit & 64Bit both) and all Industry Standard Virtualization Software. Root of Trust security enabled.	
26	DVD ROM (or better)	Yes (Internal/External)	
27	Networking: dual LAN (10/100/1000) network card with asset feature tracking & security management, remote wake up	Yes	

28	FC HBA Dual port card	-	
29	FC HBA Dual port card Speed	-	
30	Power Management	Remote Management of Server over LAN & WAN with SSL encryption. Server health logging. Should have virtual Media support with all required licenses. Remote power On/ Shutdown of server.	
31	Redundant Power Supply	Yes	
32	Redundant Fan	-	
33	Server Scalability to be achieved within the box & without adding nodes	Yes	
34	<p>Availability of Type test reports consisting of verification of all the features & functional parameters & environmental tests sequences as under:</p> <p>a. Dry heat test (For 16 hrs at a temp. of 45 degree C in accordance with IS: 9000/part-3/section- 5/1977).</p> <p>b. Cold test(For 4 hrs at a temp. of 0 degree C in accordance with IS: 9000/part-2/section-4/1977.</p> <p>c. Damp Heat Cyclic Test (For 2 cycles of 24 hrs at a temp. 40 degree C & 95% RH in accordance with IS: 9000/part-5/section-1/1981)</p> <p>Note:- The server shall be checked for all the parameters before conditioning. After completion of the above environmental tests sequence, with a recovery period of 1 to 2 hrs, the server shall be functional.</p>	-	
35	Availability of the type test report from Central Govt./ NABL/ ILAC accredited lab. covering verification of all features & functional parameters &	-	

	environmental tests sequence		
36	Test Report No. & date	-	
37	Name & address of Lab	-	
38	BIS Registration no. under CRS of Deity	Yes	
39	Declare max power consumption of the system	Yes	
40	Availability of documentary evidence in support of model quoted in commercial production & due evaluation completed	Yes	
41	Details of benchmark indices with software & diagnostic software used to test server.	Processor SPEC CPU2006 benchmarked With maximum 32 GB RAM to achieve SPEC rating of at least 260 or more (60% of SPECint_rate_base2006 plus 40% of SPECfp_rate_base2006 scores). Benchmark rating of quoted processor should be published on SPEC.ORG on date of bidding.	
42	Server main supply	200V to 230V	
43	CE or UL certified or Ertl/Etdc certified for safety (IEC- 60950-1)	Yes	
44	RoHs Compliance	Yes	
45	Warranty (years)	5 Years OEM on-site compressive with 72 hours resolution time	
46	Listed in Latest Gartner Magic Quadrant	The OEM of quoted server should be in the leader quadrant of latest Gartner Magic quadrant of modular server.	

Note: All of the above specifications should be read as equivalent or better

Annexure-2c

Annexure 2c = TECHNICAL SPECIFICATION FOR 2P PEDESTAL SERVER

Sl.No	Parameter	Detailed Specification	Bidder Compliance Remark
1	Form Factor	Tower	
2	Processor	x86 Architecture	
3	Max Number of sockets available on chipset	2	
4	Max Number of sockets populated with processor	2	
5	No of Processor	2	
6	Processor Configuration	64 - bit x86 processor fully binary compatible to 32-bit application	
7	Number of core per Processor	12 or more with each core supporting Multi Thread	
8	Chipset Compatible with CPU	Yes	
9	Motherboard (OEM Compatible with CPU)	OEM	
10	PCI Slots (Express Gen 3.0 min)	One Free	
11	Max Nos of PCI Lanes	-	
12	Memory (DDR4 RAM min) GB	128 GB DDR4-2400 Mhz or better	
13	DDR4 RAM Upgradable upto (minimum) (GB)	0.5 GB	
14	DIMM Slots (Minimum) (No)	-	
15	Hard Disk drive Capacity (GB)	3 X 1200GB SAS- HS	
16	Hard Disk drive RPM with SAS (Hot plug or better RPM)	10000 or better	
17	RAID Controller Caches (MB)	1000	
18	RAID Controller	RAID 0,1 & 5	
19	RAID Controller Ports	8	
20	Video Controller (support VGA or above resolution)	Yes with minimum 4GB GDDR5	

		Dedicated buffer memory having memory bandwidth of at least 80GBps.	
21	Keyboard	OEM Keyboard	
22	Mouse	OEM Mouse	
23	Monitor	TCO-07 certified 19" or higher LED TFT Monitor supporting HD or better resolution and 6ms or better response time	
24	Bays (min 2 internal or more hot plug)	5	
25	USB Ports (version 2.0 / 3.0)	4	
26	Certifications, Compliance & support by Windows, Red Hat or Novell	Latest version of Windows, Linux & Ubuntu OS (32Bit & 64Bit both) and all Industry Standard Virtualization Software. Root of Trust security enabled.	
27	DVD ROM (or better)	Yes (Internal/External)	
28	Networking: dual LAN (10/100/1000) network card with asset feature tracking & security management, remote wake up	Yes	
29	FC HBA Dual port card	-	
30	FC HBA Dual port card Speed	-	
31	Power Management	Remote Management of Server over LAN & WAN with SSL encryption. Server health logging. Should have virtual Media support with all required licenses. Remote power On/ Shutdown of server.	
32	Redundant Power Supply	Yes	
33	Redundant Fan	-	
34	Server Scalability to be achieved within the box & without adding nodes	Yes	
35	Availability of Type test reports consisting of verification of all the features &	-	

	<p>functional parameters & environmental tests sequences as under:</p> <p>a. Dry heat test (For 16 hrs at a temp. of 45 degree C in accordance with IS: 9000/part-3/section- 5/1977).</p> <p>b. Cold test(For 4 hrs at a temp. of 0 degree C in accordance with IS: 9000/part-2/section-4/1977.</p> <p>c. Damp Heat Cyclic Test (For 2 cycles of 24 hrs at a temp. 40 degree C & 95% RH in accordance with IS: 9000/part-5/section-1/1981)</p> <p>Note:- The server shall be checked for all the parameters before conditioning. After completion of the above environmental tests sequence, with a recovery period of 1 to 2 hrs, the server shall be functional.</p>		
36	Availability of the type test report from Central Govt./ NABL/ ILAC accredited lab. covering verification of all features & functional parameters & environmental tests sequence	-	
37	Test Report No. & date	-	
38	Name & address of Lab	-	
39	BIS Registration no. under CRS of Deity	Yes	
40	Declare max power consumption of the system	Yes	
41	Availability of documentary evidence in support of model quoted in commercial production & due evaluation completed	Yes	
42	Details of benchmark indices with software & diagnostic software used to test server	Processor SPEC CPU2006 Benchmarked with maximum 192 GB RAM to achieve SPEC rating of at least 950 or more (60% of SPECint_rate_base2006 plus 40% of SPECfp_rate_base2006	

		scores). Benchmark rating of quoted processor should be published on SPEC.ORG on date of bidding.	
43	Server main supply	200V to 230V	
44	CE or UL certified or Ertl/Etdc certified for safety (IEC- 60950-1)	Yes	
45	RoHs Compliance	Yes	
46	Warranty (years)	5 Years OEM on-site compressive with 48 hours resolution time	
47	Listed in Latest Gartner Magic Quadrant	The OEM of quoted server should be in the leader quadrant of latest Gartner Magic quadrant of modular server.	

Note: All of the above specifications should be read as equivalent or better.

ANNEXURE - M

PENALTY TERMS & CONDITIONS

SL.No	Activity	Rate
1.	Failure in maintaining the delivery and installation schedule	0.2% (Zero point two percent) per day subject to maximum of 15 days on the Purchase Order Value , thereafter High Court holds the option for cancellation of the order and forfeit the EMD/ Security deposit of the vendor.
2.	Maintenance during warranty period	0.2% (Zero point two percent) per day subject to maximum of 30 days ON VALUE OF THE ITEM(S) , thereafter High Court holds the option for cancellation of the order of the particular defective item(s) and re-procure the same from any other vendor at the cost of the supplier and forfeit the EMD/ Security deposit of the vendor.
3.	Replacement of the faulty system	Any system, failing at subsystem level at least three times in three months, displaying chronic system design or manufacturing defects or Quality Control problem or where the penalty amount on account of downtime has crossed 15.0% of the system value, will be totally replaced by the Vendor at his cost and risk within 30 days, from the date of last failure.
4.	Limitation of Liability	Taking into consideration all the above cases, the total penalty that can be levied on the vendor shall not exceed the purchase order value.

Annexure – 3

Format for Turnover information

Total turnover of the bidder during the preceding 3 years:

Financial year	Turnover in INR (Rs. In Lakhs)
2015-16	
2016-17	
2017-18	

Annexure - 4

MAF (Manufacturer Authorization Form)

Date:

Ref Number: HCM/E-43/2016-Estt/Pt-I/Vol-IX Dated 05/10/2018

To:

**The Registrar General,
High Court of Manipur,
Imphal.**

e-mail: cpc-mnp@aij.gov.in

Dear Sir/Madam,

SUB: Supply, install, configure and Commissioning
“Servers (Rack and Pedestal) in various Court
complexes of Manipur”.

We authorize M/s **XYZ Limited** to offer their quotation, negotiate and conclude the contract with you against the above invitation for tender offer.

*We hereby extend our full guarantee and warranty as per terms and conditions of the tender and or the contract for the equipment and services offered against this invitation for tender offer by the M/s **XYZ Limited**.*

We hereby commit to the tender terms and conditions and will not withdraw our commitments during the process and/or the period of contract.

Yours Faithfully,

Annexure – 5

Experience Statement

Experience in the relevant areas with the clients (Attach separate statement)

Sl. No.	Year	Name of the client organization	Scope of the work	Value of the work (in Rs. lakhs)
1	2015-16			
2	2016-17			
3	2017-18			

(Please attach the relevant certification from the Client Organization along with a certified copy of the Purchase order)

Annexure - 6

Financial Bid Format for the Hardware

<u>Sl. No</u> :	Description	<u>Make and Model</u>	<u>Quantity</u>	<u>Rate per unit in INR(Inclusive of all taxes and expenses)</u>	<u>Total Cost in INR.</u>
	I) Rack Server				
	II) 1P Pedestal Server				
	III) 2P Pedestal Server				

Successful Bidder will be identified through the above table.

The **Total Price** of above financial bid inclusive of all taxes & expenses including on-site maintenance & support for the warranty period will be taken as the basis for evaluation of financial bids.

ANNEXURE -7

Service Level Agreement (SLA)- (Template/Model).

THIS AGREEMENT executed on this day of _____ between the High Court of Manipur, Mantripukhri, Imphal-795002, represented by its Central Project Coordinator, presently Shri _____ AND _____ Co., represented by its Authorized Signatory Sri 'X' which expression shall include unless the context otherwise requires its successors and permitted assigns.

Whereas the High Court of Manipur vide orders dated _____, after processing in Tender Notification No : _____ had issued purchase order for purchase of :-

- I. Rack Server – **8 No.**
- II. Pedestal Server –**10 No.**

- to be supplied to the Courts in the Manipur State Judiciary listed in the vide Tender Notification No. _____ and as per the recommendations of the Hon'ble High Court of Manipur, in its meeting dated: _____, the bid proposed for supply of above hardware by the company is accepted by the High Court of Manipur and the purchase order is placed with the seller to supply and install Configure and Commissioning of the hardware in the respective locations as per in **Annexure-1** with 5 (five) years of comprehensive warranty with onsite support as per **clause 9(b)** of the tender.

Further as per **clause 8** of the tender notification document, the rate contract agreement is valid for a period of 24(twenty four) months from the date of agreement and High Court of Manipur reserves the right to place orders with the SELLER, to supply and install, Configure and Commissioning of above hardware at the rate agreed upon. Therefore, as per the terms of the tender document and as per the recommendations of Hon'ble High Court of Manipur, by its Purchase Order No. _____ Dated _____ requested the SELLER for supply and install, Configure and Commissioning of above hardware to the court complexes in the State of Manipur as per the **Annexure-1**.

1. Now this agreement WITNESSTH AS FOLLOWS

In consideration of the agreed price, the SELLER hereby agrees to sell, supply, Install, Configure and Commissioning of above hardware of the required specifications and the High Court of Manipur agrees to purchase the same on the following terms and conditions.

2. Non working/ Non functioning/ defective/ broken

Hardware should be replaced with new one by the vendor at its own cost and risk within 30 days from the date on which the vendor has been informed of such damage.

3. Supply, Install, Configure and Commissioning

3a) Reports to be collected from the court locations:—The SELLER, shall supply the hardware as per the specifications, at respective court locations and submit the reports as per **clause4(b)** of the tender document.

3b) Only on production of such certificates mentioned above with a proper documentation, the payment shall be processed by the High Court of Manipur.

3c) It is specifically agreed upon that the SELLER would complete his obligation as at **clause 3a)** above of this agreement, within **60(sixty) days** from the date of purchase order.

4. WARRANTY

The warranty shall include:

- (i) Attending & rectifying to break down calls and identifying the reason for break down.
- (ii) Replacement of defective/failed parts by supplying the new spares, free of cost and bring the hardware back to normal and regular working condition.
- (iii) Steps will be taken by the bidder to bring back the faulty unit back to working condition within the stipulated time as in **clause (5)** on corrective maintenance of this agreement.

5. MAINTENANCE OF HARDWARE:

CORRECTIVE MAINTENANCE:

SELLER, undertakes to attend to any complaints relating to the hardware within 48 hours for valley districts, within 72 hours for hill districts and within 5 days for Jiribam Court Complex, during the period of warranty. Corrective maintenance to bring back the device to up and in working condition, failing which the seller is liable for penalty as described in **clause 7** of this agreement (SLA).

6. ESCALATION MATRIX including service representative at Imphal to be provided by the vendor.

7. Service Delivery: Penalty for delay in attending the service calls on hardware in time, will be levied as per **Annexure -M.**

IN WITNESS WHEREOF, THE PARTIES HAVE AGREED AND
EXECUTED THIS AGREEMENT ON THIS DAY
AT IMPHAL IN THE PRESENCE OF THE FOLLOWING WITNESS.

For M/s.

For High Court of Manipur

Name:

Name: Designation:

Designation: Signature:

Signature:

Rubber stamp / Seal

Rubber stamp / Seal

Date:

Date: Witness:

1.

2.